

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 490 of 1996.

Wednesday this the 15th October, 1997.

CORAM:

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

HON'BLR MR. A.M. SIVADAS, JUDICIAL MEMBER

P.K. Kunhikoya,
Peon-cum-Attender,
Lakshadweep Development
Corporation Limited, Kavarathi,
residing at Puthiyanallass,
Kavarathi, Union Territory of
Lakshadweep.

.. Applicant

(By Advocate M/si C.S. Abdul Sammad)

: Vs.

1. The Administrator,
Union Territory of Lakshadweep,
Kavarathi.

2. The Secretary (Social Welfare),
Union Territory of Lakshadweep,
Kavarathi.

3. Union of India - represented by
Secretary to Government,
Ministry of Home Affairs,
New Delhi.

.. Respondents

(By Advocate Shri S. Radhakrishnan)

The application having been heard on 15th October, 1997,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLR MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

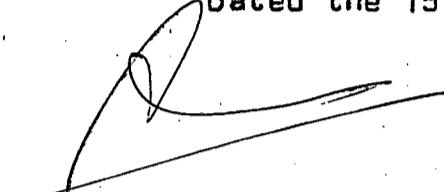
Applicant who was a casual mazdoor working in the Social Welfare Department from 1.9.87 to 18.2.92, submits that in terms of the O.M. dated 7.6.88 he is entitled to be paid at the daily rate of 1/30 of the minimum of the pay scale for the corresponding regular post for that period. He has submitted a representation A-5 dated 28.6.94 to second respondent and it is submitted that no orders have been passed on A-5 so far. It is for the respondents to consider in the first instance whether the applicant is eligible to be granted the

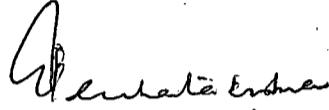
benefits prescribed in the Office Memorandum dated

7.6.88. We, therefore, direct second respondent to consider A-5 representation and pass appropriate orders within three months from today.

2. Application is disposed of as aforesaid. No costs.

Dated the 15th October, 1997.


A.M. SIVADAS
JUDICIAL MEMBER


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

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LIST OF ANNEXURES

Annexure A5: Representation submitted by the applicant to the second respondent dated 28.6.1994.
